



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - III SECTION)

MINUTES OF THE NORMS COMMITTEE- III

MEETING No. NC/3/MEET/May/202324/2

DATED: 12/05/2023

Please Note

- I. For information of exporters, Norms Committee - III handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 29, 30 .Communications in respect of cases/pertaining to NC- III may be sent to email address: nc3.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/3/MEET/May/202324/2 dated 12/05/2023 of Norms Committee - III for the year 2023-24 was held on 12/05/2023 under the Chairmanship of Rajiv Soni ,Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	T SONGZALIAN, Deputy DGFT	DGFT(HQ)
2	UTTAM SARKAR, Assistant Section Officer	DGFT(HQ)
3	NAND Lal, Technical Consultant	DPIIT
4	SHAISH KUMAR, Technical Consultant	DGFT
5	Nand Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ROYAL PHARMA
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM REVIW00000117AM24
RA File Number	039504000958 AM15
Licence No and Date	0310793866/12/02/2015
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the import and export products.	

Case No.	2 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ROYAL PHARMA
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM REVIW00000123AM24
RA File Number	039504000424 AM18
Licence No and Date	0310815337/23/08/2017
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the import and export products.	

Case No.	3 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	KusuMa PharMa
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM REVIW00006272AM23
RA File Number	039404000236 AM19
Licence No and Date	0310822077/02/07/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case alongwith following information / documents from the firm:- i. Step wise manufacturing process. ii. Complete chemical reactions with molecular and structural formula and molecular weights along with stage wise percentage yields on molar basis.	

- iii. Complete technical details as per Annexure to Appendix 4E for chemical products.
- iv. Stoichiometric balance between import and export on molar basis.
- v. Details of indigenous input with quantity.
- vi. Shipping bills as well as bill of entry of the import and export products.

Case No.	4 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ROYAL PHARMA
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM REVIW00000091AM24
RA File Number	039504000720 AM19
Licence No and Date	0310824487/17/10/2018
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the import and export products.	

Case No.	5 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ROYAL PHARMA
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM REVIW00000092AM24
RA File Number	039504000945 AM19
Licence No and Date	0310825646/13/12/2018
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	6 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	CLARIANT INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	018205001343AM21
RA File Number	039404000110 AM21
Licence No and Date	0310836469/01/06/2020
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	7 / NC/3/MEET/May/202324/2
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Case Status	Case Deferred
Party Name	KusuMa PharMa
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM REVIW00006508AM23
RA File Number	039404000115 AM21
Licence No and Date	0310836572/08/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case alongwith following information / documents from the firm:- i. Step wise manufacturing process. ii. Complete chemical reactions with molecular and structural formula and molecular weights along with stage wise percentage yields on molar basis. iii. Complete technical details as per Annexure to Appendix 4E for chemical products. iv. Stoichiometric balance between import and export on molar basis. v. Details of indigenous input with quantity. vi. Shipping bills as well as bills of entry of the import and export products.	

Case No.	8 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	018205001399AM21
RA File Number	022404000027 AM21
Licence No and Date	0210209928/18/06/2020
Norms Committee Decision: Deferred for comments of Deptt. of Chemicals & Petrochemicals	

Case No.	9 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	018205001400AM21
RA File Number	022404000028 AM21
Licence No and Date	0210209929/18/06/2020
Norms Committee Decision: Deferred for comments of Deptt. of Chemicals & Petrochemicals	

Case No.	10 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	018205001418AM21
RA File Number	022404000031 AM21
Licence No and Date	0210209935/23/06/2020
Norms Committee Decision:	
Deferred for comments of Deptt. of Chemicals & Petrochemicals.	

Case No.	11 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	018205001417AM21
RA File Number	022404000030 AM21
Licence No and Date	0210209934/23/06/2020
Norms Committee Decision:	
Deferred for comments of Deptt. of Chemicals & Petrochemicals.	

Case No.	12 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	KusuMa PharMa
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM REVIW00006269AM23
RA File Number	039404000198 AM21
Licence No and Date	0310837494/29/07/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case alongwith following information / documents from the firm:- Step wise manufacturing process. Complete chemical reactions with molecular and structural formula and molecular weights along with stage wise percentage yields on molar basis. Complete technical details as per Annexure to Appendix 4E for chemical products.	

- iv. **Stoichiometric balance between import and export on molar basis.**
- v. **Details of indigenous input with quantity.**
- vi. **Shipping bills as well as bills of entry of the import and export products.**

Case No.	13 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	KusuMa PharMa
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM REVIW00006271AM23
RA File Number	039404000356 AM21
Licence No and Date	0310837963/28/08/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call the firm for attending **Personal Hearing** before Norms Committee to explain its case alongwith following information / documents from the firm:-

- i. **Step wise manufacturing process.**
- ii. **Complete chemical reactions with molecular and structural formula and molecular weights along with stage wise percentage yields on molar basis.**
- iii. **Complete technical details as per Annexure to Appendix 4E for chemical products.**
- iv. **Stoichiometric balance between import and export on molar basis.**
- v. **Details of indigenous input with quantity.**
- vi. **Shipping bills as well as bills of entry of the import and export products.**

Case No.	14 / NC/3/MEET/May/202324/2
Case Status	Case Approved
Party Name	CONCORD BIOTECH LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	018205001614AM21
RA File Number	082404000395 AM20
Licence No and Date	0810148478/03/09/2020

Norms Committee Decision:

The Committee considered the request of firm for fixation of ad-hoc norms and it was decided to ratify ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: -

Export Product	Qty.	Sl. No.	Import Items	Qty.
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Everolimus Premix 2%	1 kg.	1	Sirolimus crude	267 gm.
Everolimus Premix 9.09%	1 kg.	1	Sirolimus crude	1211 gm
The ad-hoc has been fixed with following conditions: 1. The firm has changed the export item as above. 2. The firm is advised to get their Advance Authorization amended for above export items for which the norms have been fixed by Norms Committee.				
RA concerned may take further necessary action as per above decision taken by NC				

Case No.	15 / NC/3/MEET/May/202324/2													
Case Status	Case Approved													
Party Name	TADIMETY AROMATICS PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023													
HQ File Number	HQRNORM REVIW00000323AM24													
RA File Number	072404000154 AM21													
Licence No and Date	0710116964/07/09/2020													
Norms Committee Decision:														
The Committee considered the request of firm for fixation of ad-hoc norms and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>Phenoxy Ethyl Iso Butyrate</td><td>1 kg</td><td>1</td><td>Iso Butyric Acid</td><td>0.498 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	Phenoxy Ethyl Iso Butyrate	1 kg	1	Iso Butyric Acid	0.498 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Phenoxy Ethyl Iso Butyrate	1 kg	1	Iso Butyric Acid	0.498 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	16 / NC/3/MEET/May/202324/2			
Case Status	Case Deferred			
Party Name	HALDIA PETROCHEMICALS LIMITED			
Meeting Number	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023			

and Date	
HQ File Number	018205001724AM21
RA File Number	022404000087 AM21
Licence No and Date	0210210144/06/10/2020
Norms Committee Decision:	
Deferred for comments of Deptt. of Chemicals & Petrochemicals.	

Case No.	17 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ROYAL PHARMA
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM REVIW00000094AM24
RA File Number	039504000439 AM21
Licence No and Date	0310838908/15/10/2020
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	18 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	018305001161AM21
RA File Number	052304000251 AM21
Licence No and Date	0510415659/27/10/2020
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	19 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ALEOR DERMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	018205001853AM21
RA File Number	342404000223 AM21
Licence No and Date	3410046549/13/11/2020
Norms Committee Decision:	

Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.

Case No.	20 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	018205001869AM21
RA File Number	052404000441 AM21
Licence No and Date	0510415972/24/11/2020
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	21 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00034564AM21
RA File Number	05AA04017512 AM21
Licence No and Date	0511000078/09/12/2020
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	22 / NC/3/MEET/May/202324/2			
Case Status	Case Approved			
Party Name	DELTA FINOCHEM PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023			
HQ File Number	HQRNORM REVIW00006360AM23			
RA File Number	03AA04014749 AM21			
Licence No and Date	0311000410/31/12/2020			
Norms Committee Decision:				
The Committee considered the request of firm for fixation of ad-hoc norms and it was decided to ratify ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-				

5-Methoxy-1-[4-(trifluoromethyl) phenyl]-1-pentanone(CHEMICAL)	1 Kg.	1	Trifluoro methyl benzonitrile/4-Trifluoro Methyl Benzonitrile	0.774 kg.
		2	Tetrahydrofuran	0.446 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	23 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00056201AM21
RA File Number	02AA04007088 AM21
Licence No and Date	0211000149/06/01/2021
Norms Committee Decision:	
Deferred for comments of Deptt. of Chemicals & Petrochemicals	

Case No.	24 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00073161AM21
RA File Number	02AA04008233 AM21
Licence No and Date	0211000237/29/01/2021
Norms Committee Decision:	
Deferred for comments of Deptt. of Chemicals & Petrochemicals.	

Case No.	25 / NC/3/MEET/May/202324/2
Case Status	Case Approved
Party Name	TADIMETY AROMATICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM REVIW00000331AM24
RA File Number	07AA04008173 AM21
Licence No and Date	0711000458/08/02/2021

Norms Committee Decision:

The Committee considered the request of firm for fixation of ad-hoc norms and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export product	Qty.	Sl. No.	Import items	Qty.
Phenoxy Ethyl Iso Butyrate	1 kg	1	Iso Butyric Acid	0.498 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	26 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00099106AM21
RA File Number	02AA04010200 AM21
Licence No and Date	0211000381/08/03/2021
Norms Committee Decision:	
Deferred for comments of Deptt. of Chemicals & Petrochemicals.	

Case No.	27 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00101696AM21
RA File Number	09AA04005325 AM21
Licence No and Date	0911000494/11/03/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	28 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	LUPIN LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023

HQ File Number	HQRNORM APPLY 00103407AM21
RA File Number	03AA04019762 AM21
Licence No and Date	0311002479/15/03/2021
Norms Committee Decision: The case was considered earlier in its meeting No. NC/3/MEET/Nov/202223/14 dated 07.12.2022, as per the decision, RA, Mumbai was requested vide e-mail dated 27.12.2022 to verify whether above Advance Authorisation was issued to the firm under Para 4.18 of HBP Vol.1 (Non-Infringing Process). Reply from RA, Mumbai is still awaited. Reminder issued on 19.05.2023.	

Case No.	29 / NC/3/MEET/May/202324/2
Case Status	Case Rejected
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00104575AM21
RA File Number	52AA04007931 AM21
Licence No and Date	5211000485/16/03/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that description of item to be exported is very general. Hence, the Committee decided to reject the case.	

Case No.	30 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	REYAANSH HEALTHCARE
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00107278AM21
RA File Number	03AA04022151 AM21
Licence No and Date	0311002655/19/03/2021
Norms Committee Decision: Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	31 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00008340AM22
RA File Number	02AA04000735 AM22
Licence No and	0211000529/09/04/2021

Date	
Norms Committee Decision:	
Deferred for comments of Deptt. of Chemicals & Petrochemicals.	

Case No.	32 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00020260AM22
RA File Number	34AA04000021 AM22
Licence No and Date	3411000455/16/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case alongwith shipping bill and bill of entry of export and import item.	

Case No.	33 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00035006AM22
RA File Number	02AA04003459 AM22
Licence No and Date	0211000648/07/05/2021
Norms Committee Decision:	
Deferred for comments of Deptt. of Chemicals & Petrochemicals	

Case No.	34 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	KusuMa PharMa
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM REVIW00006515AM23
RA File Number	03AA04009329 AM22
Licence No and Date	0311003661/08/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case alongwith following information / documents from the firm:-	

- i. Step wise manufacturing process.
- ii. Complete chemical reactions with molecular and structural formula and molecular weights along with stage wise percentage yields on molar basis.
- iii. Complete technical details as per Annexure to Appendix 4E for chemical products.
- iv. Stoichiometric balance between import and export on molar basis.
- v. Details of indigenous input with quantity.
- vi. Shipping bills as well as bills of entry of the import and export products.

Case No.	35 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00116038AM22
RA File Number	09AA04003251 AM22
Licence No and Date	0911001059/16/06/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	36 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00122419AM22
RA File Number	34AA04003768 AM22
Licence No and Date	3411000762/23/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case alongwith shipping bill and bill of entry of export and import item.	

Case No.	37 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00122392AM22
RA File Number	09AA04004589 AM22
Licence No and Date	0911001093/23/06/2021

Norms Committee Decision:

Deferred for comments of TE.

Case No.	38 / NC/3/MEET/May/202324/2
Case Status	Case Approved
Party Name	SCOTT EDIL PHARMACIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00127163AM22
RA File Number	30AA04008308 AM22
Licence No and Date	3011000821/30/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
Erythropoietin Injection 2000IU/ml	1 Vial	1	Recombinant Human Erythropoietin 2000IU ready to fill bulk	1.1 ml.

RA concerned may take further necessary action as per above decision of NC.

Case No.	39 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00129686AM22
RA File Number	06AA04003603 AM22
Licence No and Date	0611000533/02/07/2021

Norms Committee Decision:

Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.

Case No.	40 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	SAURAV CHEMICALS LIMITED

Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00135125AM22
RA File Number	30AA04009718 AM22
Licence No and Date	3011000867/09/07/2021
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	41 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00137496AM22
RA File Number	02AA04013191 AM22
Licence No and Date	0211000929/13/07/2021
Norms Committee Decision:	
Deferred for comments of Deptt. of Chemicals & Petrochemicals.	

Case No.	42 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	LAURUS SYNTHESIS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00138116AM22
RA File Number	26AA04002063 AM22
Licence No and Date	2611000198/13/07/2021
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	43 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00139649AM22
RA File Number	02AA04013519 AM22
Licence No and Date	0211000948/15/07/2021
Norms Committee Decision:	

Deferred for comments of Deptt. of Chemicals & Petrochemicals

Case No.	44 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	VARTIKA CHEMICALS AND PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00002099AM23
RA File Number	NA
Licence No and Date	1311000462/22/07/2021
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	45 / NC/3/MEET/May/202324/2
Case Status	Case Rejected
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00150128AM22
RA File Number	03AA04054005 AM22
Licence No and Date	0311005722/29/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply. Hence, the Committee decided to reject the case.	

Case No.	46 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	MEGHMANI NOVOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00160149AM22
RA File Number	08AA04019584 AM22
Licence No and Date	0811002298/11/08/2021
Norms Committee Decision:	
The committee considered the request of firm for fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:-	
1. As per Annexure-IV of Process Flow Diagram, it is indicated that 40% Zinc Chloride Anhydrous is recovered	

during layer separation as such justification for import of same.

Case No.	47 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	HARMAN FINOCHEM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00164102AM22
RA File Number	03AA04065031 AM22
Licence No and Date	0311006216/17/08/2021
Norms Committee Decision: The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:- 1. The data given at Annexure-4E is not matching with quantity applied in the license. 2. Production/Consumption data also do not coincide with the license taken, therefore to submit data certified by GST. 3. To provide clear chemistry with giving molecular weight of each reactant and product.	

Case No.	48 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00165403AM22
RA File Number	05AA04062260 AM22
Licence No and Date	0511004178/18/08/2021
Norms Committee Decision: Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	49 / NC/3/MEET/May/202324/2
Case Status	Case Approved
Party Name	HARMONY ORGANICS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00171602AM22
RA File Number	31AA04024595 AM22
Licence No and Date	3111000549/26/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP	

Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
STYRALLYL ACETATE	1 Kg.	1	ACETOPHENONE	0.790 kg.
		2	ACETIC ACID	0.385 kg.

RA concerned may take necessary action as per the above decision of NC.

Case No.	50 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00178872AM22
RA File Number	34AA04007161 AM22
Licence No and Date	3411001079/07/09/2021
Norms Committee Decision: The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:- 1. Chemistry with Molecular weight and percentage yield. 2. By product value per MT of export item.	

Case No.	51 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00183041AM22
RA File Number	03AA04090257 AM22
Licence No and Date	0311006909/13/09/2021
Norms Committee Decision: The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:-	

1. To give proper chemistry indicating molecular weight of each input with full name.
2. Percentage yield of the reaction at each stage.
3. Material balance.

Case No.	52 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ASOJ SOFT CAPS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00190578AM22
RA File Number	34AA04007816 AM22
Licence No and Date	3411001148/22/09/2021
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	53 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	AMOLI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00193597AM22
RA File Number	03AA04097753 AM22
Licence No and Date	0311007198/25/09/2021
Norms Committee Decision:	
The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:-	
1. In import quantity has been given zero number. The same is to be corrected. 2. To give proper chemistry indicating molecular weight with yield. 3. By product value of export item.	

Case No.	54 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	NATURAL AND ESSENTIAL OILS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00196404AM22
RA File Number	07AA04026654 AM22
Licence No and Date	0711002016/28/09/2021

Norms Committee Decision:

Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.

Case No.	55 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	KALPSUTRA CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00205042AM22
RA File Number	03AA040108575 AM22
Licence No and Date	0311007542/07/10/2021
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	56 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	AMARA LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00211472AM22
RA File Number	09AA04016055 AM22
Licence No and Date	0911001711/13/10/2021
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	57 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	FRESENIUS KABI INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00212058AM22
RA File Number	03AA040109332 AM22
Licence No and Date	0311007711/14/10/2021
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	58 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	LUPIN LIMITED

Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00215795AM22
RA File Number	03AA040109357 AM22
Licence No and Date	0311007760/18/10/2021
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	59 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	BHAGWATI INDUSTRIES
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00219420AM22
RA File Number	08AA04033013 AM22
Licence No and Date	0811002934/21/10/2021
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	60 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	THEMIS NUTRITIONALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00221695AM22
RA File Number	03AA040108212 AM22
Licence No and Date	0311007847/22/10/2021
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	61 / NC/3/MEET/May/202324/2
Case Status	Case Approved
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00221158AM22
RA File Number	07AA04035636 AM22
Licence No and Date	0711002187/22/10/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
L-ORNITHINE-L-ASPARTATE (PURE-PHARMA)	1 Kg.	1	L ORNITHINE L ASPARTATE TECHNICAL GRADE	1.01 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	62 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	TOJO VIKAS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00226905AM22
RA File Number	05AA04094141 AM22
Licence No and Date	0511005704/26/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to refer the case to Department of Chemicals and Petrochemicals for obtaining their comments.	

Case No.	63 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00226895AM22
RA File Number	02AA04031501 AM22
Licence No and Date	0211001401/26/10/2021
Norms Committee Decision:	
Deferred for comments of Deptt. of Chemicals & Petrochemicals	

Case No.	64 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023

and Date	
HQ File Number	HQRNORM APPLY 00227901AM22
RA File Number	02AA04030895 AM22
Licence No and Date	0211001406/27/10/2021
Norms Committee Decision:	
Deferred for comments of Deptt. of Chemicals & Petrochemicals.	

Case No.	65 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	MANGALAM DRUGS AND ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00227461AM22
RA File Number	03AA04097792 AM22
Licence No and Date	0311007966/27/10/2021
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	66 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	BAZAYAN ENTERPRISES LLP
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM REVIW00003373AM23
RA File Number	03AA04078009 AM22
Licence No and Date	0311008047/29/10/2021
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	67 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	BHARAT PARENTERALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00239596AM22
RA File Number	34AA04008748 AM22
Licence No and Date	3411001363/02/11/2021
Norms Committee Decision:	

Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.

Case No.	68 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	LUPIN LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00246330AM22
RA File Number	03AA040117679 AM22
Licence No and Date	0311008378/09/11/2021
Norms Committee Decision: The case was considered earlier in its meeting No. NC/3/MEET/Dec/202223/17 dated 13.01.2023, as per the decision, RA, Mumbai was requested vide e-mail dated 02.02.2023 to verify whether above Advance Authorisation was issued to the firm under Para 4.18 of HBP Vol.1 (Non-Infringing Process). Reply from RA, Mumbai is still awaited. Reminder issued on 19.05.2023.	

Case No.	69 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	HELLA INFRA MARKET PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00255252AM22
RA File Number	03AA040117899 AM22
Licence No and Date	0311008615/17/11/2021
Norms Committee Decision: The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:- 1. Chemistry giving molecular weight of both reactants & product. 2. Production/Consumption data 3. Yield of the reaction with justification of wastage. 4. By product with its commercial value.	

Case No.	70 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	HELLA INFRA MARKET PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00255254AM22
RA File Number	03AA040120188 AM22
Licence No and Date	0311008616/17/11/2021

Norms Committee Decision:

The committee considered the request of firm for review/fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:-

1. **Chemistry giving molecular weight of both reactants & product.**
2. **Production/Consumption data**
3. **Yield of the reaction with justification of wastage.**
4. **By product with its commercial value**

Case No.	71 / NC/3/MEET/May/202324/2
Case Status	Case Approved
Party Name	DEEPAK NITRITE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00262416AM22
RA File Number	34AA04008408 AM22
Licence No and Date	3411001440/23/11/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below for one time basis only :-

Export Product	Qty.	Sl. No.	Import Items	Qty.
ORTHO TOLUIDINE	1 kg	1.	TOLUENE	0.8469 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	72 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00262423AM22
RA File Number	05AA04098088 AM22
Licence No and Date	0511006367/23/11/2021

Norms Committee Decision:

Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.

Case No.	73 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00262432AM22
RA File Number	05AA04098038 AM22
Licence No and Date	0511006369/23/11/2021
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	74 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	LAZERHEAD LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00266328AM22
RA File Number	09AA04012424 AM22
Licence No and Date	0911001950/26/11/2021
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	75 / NC/3/MEET/May/202324/2										
Case Status	Case Approved										
Party Name	GLOBAL CALCIUM PRIVATE LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023										
HQ File Number	HQRNORM APPLY 00272089AM22										
RA File Number	07AA04039105 AM22										
Licence No and Date	0711002509/02/12/2021										
Norms Committee Decision:											
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-											
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty.</td></tr><tr><td>L-ORNITHINE-L-ASPARTATE (PURE-PHARMA)</td><td>1 Kg.</td><td>1</td><td>L ORNITHINE L ASPARTATE TECHNICAL GRADE</td><td>1.01 kg.</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty.	L-ORNITHINE-L-ASPARTATE (PURE-PHARMA)	1 Kg.	1	L ORNITHINE L ASPARTATE TECHNICAL GRADE	1.01 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty.							
L-ORNITHINE-L-ASPARTATE (PURE-PHARMA)	1 Kg.	1	L ORNITHINE L ASPARTATE TECHNICAL GRADE	1.01 kg.							

RA concerned may take further necessary action as per above decision of NC.

Case No.	76 / NC/3/MEET/May/202324/2
Case Status	Case Approved
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00272098AM22
RA File Number	07AA04040797 AM22
Licence No and Date	0711002517/02/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting **No.NC/3/MEET/Jan/202223/18 dated 23/01/2023** against advance authorization **No. 0711000991 dated 27/04/2021**, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty.
MAGNESIUM BISGLYCINATE / MAGNESIUM GLYCINE COMPLEX	1 kg.	1	GLYCINE	0.97 kg.
		2	MAGNESIUM OXIDE	0.26 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	77 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	VENUS REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00276997AM22
RA File Number	30AX04000001 AM22
Licence No and Date	3011001471/06/12/2021

Norms Committee Decision:

Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.

Case No.	78 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	AURA PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00277561AM22
RA File Number	03AA040123116 AM22
Licence No and Date	0311009243/07/12/2021
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	79 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ANANTA MEDICARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00277912AM22
RA File Number	05AA040108247 AM22
Licence No and Date	0511006681/07/12/2021
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	80 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	LAURUS SYNTHESIS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00283764AM22
RA File Number	09AA04017426 AM22
Licence No and Date	0911001978/13/12/2021
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	81 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	LAURUS SYNTHESIS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00285202AM22
RA File Number	09AA04017427 AM22

Licence No and Date	0911002053/14/12/2021
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	82 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00291533AM22
RA File Number	34AX04000052 AM22
Licence No and Date	3411001560/20/12/2021
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	83 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	MAKCUR LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00291474AM22
RA File Number	08AX04000083 AM22
Licence No and Date	0811003487/20/12/2021
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	84 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	INFICHEM PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00291201AM22
RA File Number	52AX04000002 AM22
Licence No and Date	5211001739/20/12/2021
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	85 / NC/3/MEET/May/202324/2
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Case Status	Case Deferred
Party Name	KRUNAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00301989AM22
RA File Number	08AX04000162 AM22
Licence No and Date	0811003592/30/12/2021
Norms Committee Decision: The committee considered the request of firm for fixation of ad-hoc norms and it was decided to call for following information/documents from the firm:- 1. Percentage yield of reaction. 2. Stichometric balance on molar basis and percentage yield to arrive at the quantity of raw material asked. 3. Quantity and commercial value of by product obtained.	

Case No.	86 / NC/3/MEET/May/202324/2			
Case Status	Case Approved			
Party Name	HAFFKINE BIO PHARMACEUTICAL CORPORATION LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023			
HQ File Number	HQRNORM APPLY 00301796AM22			
RA File Number	03AX04000434 AM22			
Licence No and Date	0311009905/30/12/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-				
Export Product	Qty.	Sl. No.	Import Items	Qty.
Oral Polio Vaccine (OPV)	25,00,000 Vials	1	Monovalent Bulk for Poliomyelitis Type I	332.75 Liters
		2	Monovalent Bulk for Poliomyelitis Type III	211.75 Liters
		3	Vaccine Vial (VVM)	25,60,000 Numbers

RA concerned may take further necessary action as per above decision of NC.

Case No.	87 / NC/3/MEET/May/202324/2																
Case Status	Case Approved																
Party Name	PANACEA BIOTEC PHARMA LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023																
HQ File Number	HQRNORM APPLY 00314623AM22																
RA File Number	05AX04000321 AM22																
Licence No and Date	0511007823/11/01/2022																
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="3">Paclitaxel (Protein-Bound Particles for Injectable Suspension 100 mg).</td><td rowspan="3">100,000 Vials</td><td>1</td><td>Paclitaxel USP</td><td>102. kg</td></tr> <tr> <td>2</td><td>Albumin Human USP</td><td>367.2 Liters</td></tr> <tr> <td>3</td><td>Rubber Stopper</td><td>1,02,000 Numbers</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.		Export Product	Qty.	Sl. No.	Import Items	Qty.	Paclitaxel (Protein-Bound Particles for Injectable Suspension 100 mg).	100,000 Vials	1	Paclitaxel USP	102. kg	2	Albumin Human USP	367.2 Liters	3	Rubber Stopper	1,02,000 Numbers
Export Product	Qty.	Sl. No.	Import Items	Qty.													
Paclitaxel (Protein-Bound Particles for Injectable Suspension 100 mg).	100,000 Vials	1	Paclitaxel USP	102. kg													
		2	Albumin Human USP	367.2 Liters													
		3	Rubber Stopper	1,02,000 Numbers													

Case No.	88 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00327195AM22
RA File Number	02AX04000080 AM22
Licence No and Date	0211001852/21/01/2022
Norms Committee Decision: Deferred for comments of Deptt. of Chemicals & Petrochemicals.	

Case No.	89 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023

and Date	
HQ File Number	HQRNORM APPLY 00326904AM22
RA File Number	02AX04000093 AM22
Licence No and Date	0211001846/21/01/2022
Norms Committee Decision:	
Deferred for comments of Deptt. of Chemicals & Petrochemicals.	

Case No.	90 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	GANGWAL HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00356909AM22
RA File Number	03AX04001205 AM22
Licence No and Date	0311011422/16/02/2022
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	91 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	DEEPAK NITRITE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00359783AM22
RA File Number	34AX04000191 AM22
Licence No and Date	3411001829/18/02/2022
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	92 / NC/3/MEET/May/202324/2
Case Status	Case Approved
Party Name	DEEPAK NITRITE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00370625AM22
RA File Number	34AX04000311 AM22
Licence No and Date	3411001873/28/02/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below for one time basis only :-

Export Product	Qty.	Sl. No.	Import Items	Qty.
ORTHO TOLUIDINE	1 kg.	1.	TOLUENE	0.8469 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	93 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00386453AM22
RA File Number	02AX04000187 AM22
Licence No and Date	0211002100/14/03/2022
Norms Committee Decision:	
Deferred for comments of Deptt. of Chemicals & Petrochemicals.	

Case No.	94 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00389089AM22
RA File Number	02AX04000201 AM22
Licence No and Date	0211002113/16/03/2022
Norms Committee Decision:	
Deferred for comments of Deptt. of Chemicals & Petrochemicals.	

Case No.	95 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00390945AM22

RA File Number	02AX04000207 AM22
Licence No and Date	0211002128/17/03/2022
Norms Committee Decision:	
Deferred for comments of Deptt. of Chemicals & Petrochemicals.	

Case No.	96 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	MATRIX LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00401252AM22
RA File Number	03AX04001906 AM22
Licence No and Date	0311013320/25/03/2022
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	97 / NC/3/MEET/May/202324/2			
Case Status	Case Approved			
Party Name	AMI ORGANICS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023			
HQ File Number	HQRNORM APPLY 00408949AM22			
RA File Number	52AX04000101 AM22			
Licence No and Date	5211002273/30/03/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import product in meeting No.NC/3/MEET/Jan/202223/18 dated 23/01/2023 against advance authorization No. 5210043424 dated 08/06/2020 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-				
Export Product	Qty.	Sl. No.	Import Items	Qty.
4-HYDROXY COUMARIN (by Acetyl Salicylic Acid route)	1 kg.	1	Acetyl Salicylic Acid (For Industrial Use)	1.56 kg.
		2	Ethyl Aceto Acetate	1.147 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	98 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	SUNSHIELD CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM APPLY 00000186AM23
RA File Number	03AX04000112 AM23
Licence No and Date	0311013797/11/04/2022
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	99 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ROYAL PHARMA
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM REVIW00006958AM23
RA File Number	03AX04001263 AM23
Licence No and Date	0311015473/13/06/2022
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	

Case No.	100 / NC/3/MEET/May/202324/2
Case Status	Case Deferred
Party Name	ZENITH DYEINTERMEDIATES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ May/ 202324/ 2 and 12/05/2023
HQ File Number	HQRNORM REVIW00007108AM23
RA File Number	03AX04003199 AM23
Licence No and Date	0311018319/03/10/2022
Norms Committee Decision:	
Deferred for comments of TE. Also submit shipping bill and bill of entry of the Import and Export products.	